रेतवे स्टेशनों पर बुक स्टालों के **झावंटन** हेतु मानवंड

- 141. **ए० रत्नाकर पाण्डेच:** क्या रेल मंत्री यह बताने की कृपा करेंगे कि:
- (क) देश में रेलवे स्टेंशनों पर बुक स्टालो की अवटन-नीति के संबंध में मानवह क्या है;
- (ख) क्या इस नीति की समीक्षा करने सबधी कोई योजना सरकार के विचाराधीन है; ग्रौर
- (ग) यदि हां, तो उसका स्मौरा क्या है?
- रेल नंती (श्री जनेस्वर निष्य):
 (क) मौजूदा नीति के श्रनुसार सभी तए
 बुक स्टाल ठेके बेरोजगार स्नातको, उनके
 सहयोगियों, भागीदारो, संगठनों, भीर
 वास्तविक कार्यकर्ताभ्रो भीए वेंडरों की
 सहकारी समितियों के लिए श्रारक्षित हैं।
 - (ख) जी नही।
 - (ग) प्रश्न नही उठता।

Reorientation and reform of the Delhi Development Authority

142. DR RATNAKAR PANDEY: Will the Minister of URBAN DEV. ELOPMENT be pleased to state:

- (a) whether there is any scheme for reorientation and reform of the Delhi Development Authority;
 - (b) if so, what are the salient features of the scheme; and
 - (c) the steps taken in this regard so far?

THE MINISTER OF URBAN DE-VELOPMENT (SHRI DAULAT RAM SARAN): (a) to (c) The Government had decided in 1987 to restructure the DDA However, the Committee on Re-organisation of Delhi Set-up was constituted later in 1987 and the decisions regarding restructuring of DDA were not persued. The report of the Committee includes some recommendations about the future role of DDA. A Bill on the Delhi Set-up has also been introduced by the Government in September, 1990 While major restructuring of DDA will take into account the decisions on the future Set-up of Delhi Government attachee high importance to streamlining DDA's work to better serve the interests of the public.

Enforcement of Consumer Protection Act

143. DR. RATNAKAR PANDEY Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

- (a) the steps taken in different States and Union Territories to enforce the provisions of the Consumer Protection Act so far; and
- (b) whether it is a fact that in some of the States the Quasi Judicial Authority to be created under the said Act has yet to be functional; if so, the names of the States where such an authority has not yet been created and reasons for the delay?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI SARWAR HUSSAIN) (a) and (b) Under the Consumer Protection Act, 1986, the State Government/Union Territory Administrations are responsible for setting up of Consumer Protection Councils; Consumer Disputes Redressal Commission (State Commission), and Consumer Disputes Redressal Forums (District Forums) All States/Union Territories except Punjab have set up the Councils. As per the information evailabe the tion of setting up of the State Commissions/District Forums is indicated in the enclosed Statement. below). Some of the States/Union territories are facing nnancial constraints in making this machinfunctional as indicated in the Statement The Act does not apply to Jammu & Kashmir,